

Regarding strict action against officials responsible for removal of Clause in sync with Reservation Policy for SC/ST/OBCs and PWD, ExSM community

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Thank you very much, Sir. I would like to bring to your notice an irregularity which has been perpetrated by the RRB officials. The RRB officials have introduced a clause whereby the reservation policy is being affected. The reservation has been denied to the Scheduled Castes, Scheduled Tribes and OBCs because of this particular clause where they will not be eligible to participate in the open category or the unreserved category. A similar incident happened in 2021. When it was brought to the notice of the Railway Minister, he took action and it was rectified. Prior to the elections, this was rectified and it stood rectified. But after the elections, now again a similar clause has been added.

HON. CHAIRPERSON: Kindly put your demand.

DR. KALANIDHI VEERASWAMY: Hon. Chairperson, Sir, I would like the Minister to inquire into this. The clause which they have introduced says, "The candidates who are shortlisted for second stage computer-based test availing the reservation benefits of a community like PwBD and ExSM, shall continue to be considered only against that community for all subsequent stages of recruitment process?"

I request the Minister to inquire into this; rectify the damage caused by removing the offending clause from the notification immediately; fix responsibility on those officials who have tried to subvert the Constitution; and identify the errant officials and ensure that they must no longer hold any positions of authority in recruitment in future. Thank you very much, Sir.